

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 21

**IA Nos. 1085/2022, 1086/2022,
1087/2022, 1197/2022, 1198/2022,
1199/2022, 1200/2022 & 1612/2022**

In

**CP (IB) No. 169/Chd/Pb/2021
(Admitted Matter)**

**Under Sections 30(6) & 60(5) of the
Insolvency and Bankruptcy Code,
2016 and Rule 11 of NCLT Rules,
2016**

In the matter of:-

Raj Kumar Singla

...Financial Creditor

Vs.

Amarparkash Rice
Exports Pvt. Ltd.

...Corporate Debtor

Due to holding of Allahabad Bench in the second half, the matter
could not be taken up today, hence adjourned to 09.02.2023.

Sd/-

Court Officer

December 06, 2022

YP